

- To bring small, marginal, tenant farmers, oral lessees, etc. into the fold of institutional credit, Joint Liability Groups (JLGs) have been promoted by banks. As on 31.3.2014, 6.96 lakh JLGs have been provided credit to the tune of ₹ 6,158.05 crores (provisional) by banks.

**Evasion of central excise and service taxes by  
pharmaceutical companies**

222. DR. T.N. SEEMA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government is aware of the evasion of central excise and service taxes on pharmaceutical products by pharmaceutical companies in the country;
- (b) if so, the details of evasion by such pharmaceutical companies during the last three years; and
- (c) the steps taken or proposed to be taken by Government for recovery of the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) The information is being collected and will be submitted shortly.

**Non-compliance of RBI guidelines by foreign banks**

223. SHRI RAM KUMAR KASHYAP: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that some foreign banks operating in India are not following RBI guidelines but they follow their own country's law;
- (b) if so, the details of foreign banks that are not following RBI guidelines; and
- (c) the action Government proposes to take to bring all such foreign banks under the purview of RBI?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) Foreign banks operating in India are governed by the provisions of Banking Regulation Act, 1949, Reserve Bank of India Act, 1934 as well as other instructions issued by Reserve Bank from time to time.

**Census of companies undertaken by SEBI**

224. DR. V. MAITREYAN: Will the Minister of FINANCE be pleased to state:

- (a) whether the Securities and Exchange Board of India (SEBI) has undertaken